

(2012) 11 CAL CK 0006

Calcutta High Court

Case No: C.R.M. 17072 of 2012

In Re: Amit Kumar Deb
@ Amit Deb

APPELLANT

Vs

RESPONDENT

Date of Decision: Nov. 2, 2012

Hon'ble Judges: Joymalya Bagchi, J

Bench: Single Bench

Advocate: Asis Sanyal, Mr. A.K. Chakraborty and Mr. Sajal Kanti Bhattacharyya, for the Appellant; Kutubuddin for the State, for the Respondent

Final Decision: Allowed

Judgement

Joymalya Bagchi, J.

Heard the learned Counsels appearing on behalf of the parties. Perused the Case papers. The petitioner prays for bail on the ground that he is in custody for about 29 days and that the dispute is essentially a civil one.

2. Having considered the materials in the Case Dairy and bearing in mind the period of detention of the petitioner, I am of the opinion that further detention is not necessary in the facts of the present case.

3. The petitioner shall be released on bail to the satisfaction of the learned Additional Chief Judicial Magistrate, Gangarampur, Buniadpur. Accordingly, the prayer for bail stands allowed.